



FORM No. - 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH

**ORDER SHEET**

Original Application No. 352 of 2004  
Applicant(s) A. Tandur Banerjee Respondent(s) Chairman of Indira C. ....  
Advocate for Applicant(s) Mr. S. K. Swain Advocate for Respondent(s) ....

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
<p>I.P.O. of No. 501 filed For Registration Court memo</p> <p>16/6/04 Shri Swain 16/6/04 S.O. (J)</p> <p>For Handover - copy Served. Dated MA 443/04 Beween 16/6/04</p>	<p><b>REGISTER</b> Dy. Registrar 16.06.04.</p> <p><u>Order No.1 dated 16.6.2004</u> Misc. Application seeking permission to prosecute this O.A. jointly is allowed.</p> <p><b>MEMBER (JUDICIAL)</b> <u>Order No.2 dated 16.6.2004</u> Heard Shri S.K. Swain, learned counsel for the applicants and Shri R.C. Rath, learned Standing Counsel (on whom a copy of O.A. has been served) appearing on behalf of the</p>

Respondents.

The grievance of the applicants pertains to the prayer for providing compassionate appointment in favour of applicant No.2; which not having been redressed properly, this O.A. under Section 19 of the A.T. Act, 1985, has been filed. It has been submitted that the applicant No.2 attained majority in 2002 ~~and~~ <sup>and</sup> in this ~~the~~ background, he has sought for direction to be issued to Respondents to provide an employment on compassionate ground and that the above grievances have been made almost after 18 years of the premature death of the husband of the applicant No.1/father relevant of the applicant No.2. Under the instructions of the Railway Board/Sl. No.62/97, the General Manager having power to extend rehabilitation assistance of 20 years old, the grievance of the applicant can be well looked into; notwithstanding the delayed approach for compassionate employment.

In the aforesaid premises, having heard both the sides and on perusal of materials placed on record, the Respondents are directed to examine the grievance of the No.2 applicant in the light of the Railway Estt. Sl. No.62/97 (referred to above); which they should do by the end of October, 2004. Liberty is hereby granted to the applicant to represent his grievance to the Respondents with necessary particulars; which he should do by the end of June, 2004.

The O.A., with the observation and

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direction above, is disposed of at the stage of admission. No costs.

Send copies of this order to the Respondents, along with copies of the O.A., and free copies of the order be handed over to the learned counsel of both the sides.

*Yashwant*  
16/06/04  
MEMBER (JUDICIAL)

copy of order  
of 16/6/04  
sent a/fw O.A.  
copy issued to  
all the respmts.  
by Post. The same  
copy of order  
issued to the  
Counsel for both  
sides

*Sh. 24/6/04*  
S.O.

*MP*  
24/6/04